

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI**

Original Application No. 53 of 2024

Shri S P. Surendranath Karthik,
S/o. K R Subramian,
No. 9, Lake View Street,
Iyappa Nagar, Madipakkam,
Chennai 600091

...Applicant

Vs

Block Development Officer, Thiruvaiyaru
SH 22, Thiruvaiyaru,
Tamil Nadu 613 204 & ors.

...Respondents

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**Advocate for Respondent: TNPCB
Thiru.S. Sai Sathya Jith ,
Advocate, Chennai.**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI**

Original Application No. 53 of 2024

Shri S P. Surendranath Karthik,
S/o. K R Subramian,
No. 9, Lake View Street,
Iyappa Nagar, Madipakkam,
Chennai 600091

...Applicant

Vs

1. Block Development Officer, Thiruvaiyaru
SH 22, Thiruvaiyaru,
Tamil Nadu 613 204
2. The Tahsildar, Thiruvaiyaru,
SH 22, Thiruvaiyaru,
Tamil Nadu 613 204
3. The Collector of Thanjavur,
New Collector Office,
AVP Azhagammal Nagar, Thanjavur,
Tamil Nadu – 613 001
4. The District Environmental Engineer (DEE)
Tamil Nadu Pollution Control Board,
Plot No. 23, SIDCO industrial Estate,
Opp. To Uzhavar Chanthai,
Nanjikottai Road, Thanjavur – 613 006
5. Thiruvaiyaru Town Panchayat,
173/27, South Street,
Thiruvaiyaru,
Tamil Nadu - 613 204.

...Respondents


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

REPORT FILED ON BEHALF OF THE 4th RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.

I, K.Nalini, Daughter of Thiru.K.Krishnasamy, Hindu, aged about 59 years, having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this report on behalf of the 4th respondent and as such I am well acquainted with the facts of the case from the office records and authorized to file this report on behalf of the 4th respondent.
2. It is respectfully submitted that, this application is filed before the Hon'ble National Green Tribunal (Southern Zone), Chennai seeking the prayers which is as follows:
 - a. *Grant a permanent injunction against the Respondent No. 1 and 5, their men, officials, representatives, others, etc. preventing them from illegally dumping of mixed solid wastes including sanitary waste, plastics and other household wastes., etc in Survey No. 334 and 338, Thiruvaiyaru Village, Thiruvaiyaru Taluk, Thanjavur District*
 - b. *Direct the 1st Respondent, Block Development Officer, Thiruvaiyaru to remove the existing plastic wastes and solid wastes at Survey No. 334 and 338, Thiruvaiyaru Village, Thiruvaiyaru Taluk, Thanjavur District and to scientifically treat and dispose them accordingly under MSW Rules.*
 - c. *Direct the 4th Respondent, to take punitive action against the Respondent No. 5 to follow the norms prescribed under the Municipal Solid Waste Rules, 2016 with regarding to disposal of garbage in the Said Locality and also against the illegally dumping garbage in the said place.*


 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

d. Pass any other order or direction that this Hon'ble Tribunal may deem fit and proper in the interest of justice

3. It is respectfully submitted that, the 5th respondent herein Thiruvaiyaru Town Panchayat having its Solid waste Management Processing Facilities at S.F.No. 334/1, 2, 3 & 5, Thiruvaiyaru Village, Thiruvaiyaru Taluk, Thanjavur District has obtained authorization under Solid Waste Management Rules, 2016 to operate the facilities for processing, recycling, treatment and disposal of municipal solid wastes of 5.2 MT/Day vide Board's Proc. No. JCEE/TNPCB/TRY/F.MSW-040/RS/TNJ/2019 Dated 24.04.2019 with validity up to 31.03.2020 (enclosed as **Annexure-1**) and subsequently renewed up to 31.03.2022 vide Board's Proc. No. JCEE/TNPCB/TRY/F.MSW-040/RS/TNJ/2021 Dated 16.09.2021 (enclosed as **Annexure-2**).
4. It is respectfully submitted that, a complaint dated :12.09.2023 received from the applicant regarding illegal dumping of garbage near River Cauvery. The petition was forwarded by the fourth respondent vide letter dated: 19.09.2023 to the 5th respondent to take action against the complaint under Solid Waste Management Rules, 2016 with a copy marked to the petitioner (enclosed as **Annexure -3**).
5. It is respectfully submitted that, as per the direction of the Hon'ble Tribunal on 21.2.2024, an inspection was carried out by Assistant Environmental Engineer on 04.03.2024 (enclosed as **Annexure- 4**) at Compost yard of M/s. Thiruvaiyaru Town Panchayat - Solid waste Management Processing Facilities, S.F.No. 334/1,2,3&5, Thiruvaiyaru Village, Thiruvaiyaru taluk, Thanjavur District.


 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

6. It is respectfully submitted that, during the inspection, the following were observed:
- i. Town Panchayat is generating 7.0 MT/Day of municipal solid waste. Municipal solid waste was segregated inside the facility and the biodegradable waste was processed through Bio composting- windrow method and vermi composting technology. Manure generated from the facility is being sold out to farmers and others.
 - ii. The Town Panchayat has provided plastic waste shredder machine and baling machine and it is found to be under operable condition.
 - iii. No accumulation of plastic wastes in open land is observed. The Town Panchayat officials reported that they have sent Non recyclable plastic wastes to M/s. Chettinad Cement Corporation Limited, Ariyalur for co processing.
 - iv. The Town Panchayat officials reported that Bio mining of legacy waste at the compost yard site was completed. About 17,328 cu.m quantity of legacy waste was completely biomined and 1.45 acres area of land was reclaimed.
 - v. Legacy waste was found to be dumped in the grave yard site of M/s. Thiruvaiyaru Town Panchayat, which is adjacent to River Cauvery. At present, river Cauvery was found to be dry without any water flow and no burning of solid waste in the grave yard dump site was noticed.
 - vi. The Town Panchayat officials reported that legacy waste dumped in the grave yard site which is adjacent to the River Cauvery was not yet quantified for Bio mining and the proposal for the same is under process.
7. It is respectfully submitted that, based on the inspection observation the District Environmental Engineer, Thanjavur has recommended to the TNPCB, Guindy to issue certain directions under Section 5 of the Environment (Protection) Act, 1986.


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

8. It is respectfully submitted that, based on the recommendations of the District Environmental Engineer, Thanjavur the following directions vide Board proceedings dt: 21.03.2024 issued to the Executive Officer, Thiruvaiyaru Town Panchayat for strict compliance,
- a. To Comply with the Provisions of the Solid Waste Management Rules, 2016.
 - b. To comply with orders passed by the Hon'ble NGT in O.A.No. 606 of 2018 from time to time
 - c. To ensure 100% segregation of solid waste generated in the Town Panchayat.
 - d. To renew authorization of the solid waste processing facilities of the Thiruvaiyaru Town Panchayat as per Solid Waste Management Rules, 2016.
 - e. To operate all the solid waste processing facilities in the Town Panchayat continuously and effectively and not to dump the fresh waste.
 - f. To maintain proper records for the solid waste management process.
 - g. To provide domestic hazardous waste collection centre and dispose them in accordance with the Solid Waste Management Rules, 2016.
 - h. To develop buffer zone surrounding the reclaimed land at the solid waste processing facility and develop green belt with native plant species.
 - i. To expedite the bio mining of legacy waste dumped at the grave yard site of the Thiruvaiyaru Town Panchayat.
 - j. To dispose the segregated recyclable materials and RDF material in the solid waste processing facility then and there without accumulation.


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

Under the above circumstances and facts, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass further order or other orders as this Hon'ble Tribunal may deem fit and necessary in the circumstances of the case and thus render justice


 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

DEPONENT

VERIFICATION

I, K.Nalini, Daughter of Thiru.K.Krishnasamy, working as Joint Chief Environmental Engineer, office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby submit that the above contents are true to the best of my knowledge and belief.


 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

DEPONENT

"By Registered Post with Acknowledgment Due
(This document contains 2 pages)"



TAMILNADU POLLUTION CONTROL BOARD

Authorization No. 040 Dated 24.04.2019

Proceedings No. JCEE/TNPCB/TRY/F.MSW-040/RS/TNJ/2019 Dated 24.04.2019

Sub: TNPCB - M/s. Thiruvaiyaru Town Panchayat - Solid Waste Management Processing Facilities, S.F.No.334/1, 2, 3 & 5, Thiruvaiyaru Village, Thiruvaiyaru Taluk, Thanjavur District - Authorization for operation of waste processing facilities under Solid Waste Management Rules, 2016 - Reg.

Ref: 1. Your Letter RCO No. HC/180-2018 dt.23.04.2019
2. DEE, TNJ IR.No. F.TNJ-LB/RS/DEE/TNPCB/TNJ/MSW/2019 dated 24.04.2019.

The Tamil Nadu Pollution Control Board after examining the proposal hereby authorizes the Executive Officer, M/s. Thiruvaiyaru Town Panchayat having administrative office at Thiruvaiyaru Village, Thiruvaiyaru Taluk, Thanjavur District to operate waste processing/recycling/treatment/disposal facilities at S.F.No.334/1,2,3&5, Thiruvaiyaru Village, Thiruvaiyaru Taluk, Thanjavur District valid upto 31.03.2020.

The Authorization is hereby granted to operate the facilities for processing, recycling, treatment and disposal of municipal solid wastes of 5.20 MT/day.

The Authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedule I and II under these rules.

The Tamil Nadu Pollution Control Board may, at any time, revoke any of the conditions applicable under the authorization and shall communicate the same in writing.

Any violation of the provision of the Solid Waste Management Rules, 2016 will attract the penal provision of the Environment (Protection) Act, 1986 (29 of 1986).

Conditions:

1. The Executive Officer, Thiruvaiyaru Town Panchayat shall ensure to comply with the provisions of Solid Waste Management Rules, 2016.
2. The local body shall comply with the orders of the Hon'ble National Green Tribunal, Principal Bench judgement dated 22/12/2016 (Original Application No. 199 /2014 of Mrs. Almitra Patel) and in Application No.606 of 2018 dated 16.01.2019 and subsequent orders / judgements thereto in future.
3. The local body shall submit the annual report in Form IV to the Tamil Nadu Pollution Control Board on or before 30th June every year.

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

The municipal solid wastes generated shall be managed and handled in accordance with the compliances criteria and procedures laid down under Schedule II of the Solid Waste Management Rules 2016.

6. The compound wall all around shall be provided at the disposal site to avoid the entry to stray animals inside the compost shed and carryover of waste to the surrounding by them.
7. The local body shall ensure that the segregated plastic waste must be sent to plastic recycling units. The waste plastics shall not be buried/land filled or burnt.
8. Wastes brought to the facilities shall not be burnt in open or in any incineration facilities.
9. The local body shall ensure that 100% source segregation is practiced in all wards and also ensure that the quantity of solid wastes processed is within the authorised quantity.
10. The local body shall ensure that the e-waste, bio-medical waste and industrial hazardous wastes shall not be brought to the waste processing facilities and shall be disposed in accordance with the e-waste Management Rules 2016, Bio Medical Waste Management Rules 2016 and Hazardous and Other wastes (Management and Transboundary Movement) Rules 2016 respectively.
11. The Processing facilities shall ensure that a buffer zone or no development zone shall be maintained around solid waste processing facilities.
12. The approach roads to the disposal site shall be maintained properly.
13. The unit shall continue to develop green belt along the periphery of the unit premises.
14. The processing facility shall collect and analyse the treated leachate samples periodically so as to comply with the standards for treated leachates under the Solid Waste Management Rules, 2016.
15. The Town Panchayat shall obtain consent to operate for the facility from Tamil Nadu Pollution Control Board within 3 months period.

Joint Chief Environmental Engineer(M)
 Tamil Nadu Pollution Control Board
 Trichy

To
 The Executive Officer,
 Thiruvaiyaru Town Panchayat,
 Thiruvaiyaru Village,
 Patukkottai Taluk,
 Thanjavur District.

Copy Submitted to the Member Secretary, TNPCB Board, Chennai for favour of kind information please.
 Copy to the District Environmental Engineer, TNPCB, Thanjavur
 Spare.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !

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TAMIL NADU POLLUTION CONTROL BOARD

[Handwritten signature]
28/09/21

Authorization No. 040 Dated: 16.09.2021

Proceedings No. JCEE/TNPCB/TRY/F.MSW-040/RS/TNJ/2021 Dated: 16.09.2021

Sub: TNPCB – M/s. Thiruvaiyaru Town Panchayat – Solid Waste Management Processing Facilities, S.F.No.334/1, 2, 3 & 5, Thiruvaiyaru Village, Thiruvaiyaru Taluk, Thanjavur District – Authorization for operation of waste processing facilities under Solid Waste Management Rules, 2016 – Reg

- Ref: 1. JCEE, TRY Procs.No. JCEE/TNPCB/TRY/F.MSW-040/RS/TNJ/2019 dated 24.04.2019.
2. Your Lr.No ROC.No A1/130-2021 dated 28.07.2021
3. DEE, TNJ MSW IR.No. DEE/TNPCB/TNJ/MSW/ Thiruvaiyaru TP /2021 dated 11/08/2021.

The Tamil Nadu Pollution Control Board after examining the proposal hereby authorizes the Executive Officer, M/s. Thiruvaiyaru Town Panchayat having administrative office at Thiruvaiyaru Village, Thiruvaiyaru Taluk, Thanjavur District to operate waste processing/recycling/treatment/disposal facilities at S.F.No.334/1,2,3&5, Thiruvaiyaru Village, Thiruvaiyaru Taluk, Thanjavur District valid upto 31.03.2022.

The Authorization is hereby granted to operate the facilities for processing, recycling, treatment and disposal of municipal solid wastes of 5.20 MT/day

The Authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedule I and II under these rules.

The Tamil Nadu Pollution Control Board may, at any time, revoke any of the conditions applicable under the authorization and shall communicate the same in writing.

Any violation of the provision of the Solid Waste Management Rules, 2016 will attract the penal provision of the Environment (Protection) Act, 1986 (29 of 1986).

Conditions:

1. The Executive Officer, Thiruvaiyaru Town Panchayat shall ensure to comply with the provisions of Solid Waste Management Rules, 2016.
2. The Municipal Solid Waste generated in M/s. Thiruvaiyaru Town Panchayat must be managed and handled in accordance with the compliances criteria and procedures laid down in Schedule-I and II of the Solid Waste Management Rules 2016

- 128130 10
3. The local body shall comply with the orders of the Hon'ble National Green Tribunal; Principal Bench judgement dated 22/12/2016 (Original Application No. 199 /2014 of Mrs. Almitra Patel) and in Application No.606 of 2018 dated 16.01.2019 and subsequent orders / judgements thereto in future.
 4. The local body shall provide compound wall all around the processing facility to avoid the entry of stray animals inside the compost shed and carryover of waste to the surrounding by them.
 5. The local body shall provide and maintain proper approach roads to the Processing Facility.
 6. The local body shall provide Personal Protective equipments for the conservancy workers.
 7. The local body shall undertake periodical health check-up for the workers.
 8. The local body shall ensure that the 100% source segregation is practiced in all wards and also ensure that the quantity of solid waste processed is within the authorized quantity.
 9. The local body shall ensure that the segregated plastic waste must be sent to plastic recycling units. The waste plastics shall not be buried/land filled or burnt.
 10. The local body shall not burn the wastes brought to the facility open or in any incineration facility
 11. The local body shall not collect Bio-medical waste generated by the Health Care Facilities and hazardous wastes generated in industries and brought to the site.
 12. The local body shall compost the Bio-degradable organic waste, dispose the recyclable waste through authorized recyclers, dispose the non-recyclable plastic waste to the cement industries for co processing and other inert waste shall be disposed through secured land fill.
 13. The local body shall ensure that the generated leachate shall be recycled for moisture the organic wastes.
 14. The local body shall comply with the standards for composting, treated leachates as per the provisions in the Schedule II of the Solid Waste Management Rules, 2016.
 15. The local body shall not allow animals to move around waste storage facilities.
 16. The local body shall operate the composting unit without any odour and shall not cause any nuisance to the neighbours. There shall not be any nuisance to the neighbours due to flies.
 17. The local body shall submit the Annual Report in Form-III must be furnished to Tamil Nadu Pollution Control Board on or before 30th April of every year regularly without delay.
 18. Whenever any accident occurs, local body shall report forthwith in Form VI to Tamil Nadu Pollution Control Board.
 19. There shall not be any ground water contamination due to percolation from the compost yard.



TAMILNADU POLLUTION CONTROL BOARD

20. The local body shall monitor the Ground water quality, Air quality, Noise levels, etc., periodically.
21. The local body shall create awareness and provide education to farmers on usage of bio compost and vermin compost.
22. The local body shall ensure that the e-waste, bio-medical waste and industrial hazardous waste shall not be brought to the waste processing facility and shall be disposed in accordance with the e-waste Management Rules, 2016, Bio Medical Waste Management Rules, 2016 and Hazardous and other wastes (Management and Transboundry Movement) Rules, 2016 respectively.
23. The local Body shall ensure that a buffer zone or no development zone shall be maintained around solid waste processing facilities.
24. The local body shall continue to develop green belt along the periphery of the unit premises.
25. The Board reserves the right to review, impose additional conditions or revoke, change or alter the terms and conditions of this Authorisation.
26. The local body shall obtain consent to operate for the facility from Tamil Nadu Pollution Control Board.

KESAVAN
ELANKUMARAN

Joint Chief Environmental Engineer (M)
Tamil Nadu Pollution Control Board
Trichy

Digitally signed by KESAVAN ELANKUMARAN
DN: cn=KESAVAN ELANKUMARAN, o=Tamil Nadu Pollution Control Board, email=k.ela@tnpcb.gov.in, c=IN
Date: 2023.08.17 11:01:48 +05'30'

To
The Executive Officer,
Thiruvaiyaru Town Panchayat,
Thiruvaiyaru,
Thanjavur District – 613 204

Copy Submitted to the Member Secretary, TNPCB Board, Chennai for favour of kind information please.

Copy to the District Environmental Engineer, TNPCB, Thanjavur

Spare.



TAMIL NADU POLLUTION CONTROL BOARD

From R. Ravi kumar., M.Tech. B.G.L., District Environmental Engineer, Tamil Nadu Pollution Control Board, Plot No.23, SIDCO Industrial Estate, Opp. To Uzhavar Chanthai, Nanjikottai Road, Thanjavur - 613 006.	To The Executive officer, Thiruvaiyaru Town Panchayat, Thiruvaiyaru taluk, Thanjavur District
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Letter.No.DEE/TNPCB/TNJ/Compl/001772//2023 Dated:19.09.2023

Sir,

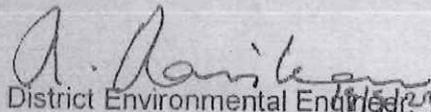
Sub: TNPC Board, Thanjavur District- Complaint - Complaint against illegal dumping of garbage near River Cauvery -Regarding.

Ref: Complaint received from Shri. S.P. Surendranath Karthik, S/o. K.R.subramanian, No.13, Old No. 5/1, Jagadeeshwaran Street, T Nagar, Chennai -600 017
 Dated:12.09.2023 received by this office on 14.09.2023

I invite your kind attention to the references cited, wherein complaints have been received from Shri. S.P. Surendranath Karthik, S/o. K.R.Subramanian, No.13, Old No. 5/1, Jagadeeshwaran Street, T Nagar, Chennai -600 017 against illegal dumping of garbage near River Cauvery.

The complaint is enclosed herewith and I request you to take necessary action on to adhere with the Solid Waste Management Rules, 2016 strictly on handling municipal Solid waste. Also it is informed that the authorization under Solid Waste Management Rules, 2016 issued to the Thiruvaiyaru Town Panchayat vide Bd's Proc.No. JCEE/TNPCB/TRY/F.MSW-040/RS/TNJ/2021 Dated:16.09.2021 was expired on 31.03.2022. In this regard it is requested to apply for the renewal of authorization under Solid Waste Management Rules, 2016. I also request that the details of action taken on the complaint may be informed to the complainant directly with a copy to this office.

Encl: As above.


 District Environmental Engineer,
 Tamilnadu Pollution Control Board,
 Thanjavur.

Copy to:

Shri. S.P. Surendranath Karthik, S/o. K.R.subramanian, No.13, Old No. 5/1, Jagadeeshwaran Street, T Nagar, Chennai -600 017 - for information.

**REPORT ON M/s. THIRUVAIYARU TOWN PANCHAYAT - SOLID
WASTE MANAGEMENT PROCESSING FACILITIES, S.F.NO.
334/1,2,3&5, THIRUVAIYARU VILLAGE, THIRUVAIYARU TALUK,
THANJAVUR DISTRICT**

**SOLID WASTE MANAGEMENT BY M/s. THIRUVAIYARU TOWN PANCHAYAT -
SOLID WASTE MANAGEMENT PROCESSING FACILITIES, S.F.NO. 334/1,2,3&5,
THIRUVAIYARU VILLAGE, THIRUVAIYARU TALUK, THANJAVUR DISTRICT**

Thiruvaiyaru Town Panchayat having population of 16164 as per 2011 census with present population of 17880. It covers an area of 5.55 sq.km with 15 wards and 4408 households.

Thiruvaiyaru Town Panchayat generates solid wastes of 7.0 MT/day comprising of wet waste of 5.6 MT/day and dry waste of 1.4 MT/Day. The wet waste is treated through bio composting technology (windrow method) & Vermi composting technology. The Town panchayat official has reported that the segregated plastic is being sent to cement plant M/s. Chettinad Cement Corporation Limited, Ariyalur.

M/s. Thiruvaiyaru Town Panchayat - Solid waste Management Processing Facilities, S.F.No. 334/1,2,3&5, Thiruvaiyaru Village, Thiruvaiyaru taluk, Thanjavur District has obtained Authorization under Solid Waste Management Rules, 2016 to operate the facilities for processing, recycling, treatment and disposal of municipal solid wastes of 5.2 MT/Day vide Boards Proc.No. JCEE/TNPCB/TRY/F.MSW-040/RS/TNJ/2019 Dated:24.04.2019 with validity upto 31.03.2020(Annexure -1) and subsequently renewed upto 31/03/2022 vide Boards Proc.No. JCEE/TNPCB/TRY/F.MSW-040/RS/TNJ/2021 Dated:16.09.2021 (Annexure-2).

Compost yard of M/s. Thiruvaiyaru Town Panchayat - Solid waste Management Processing Facilities, S.F.No. 334/1,2,3&5, Thiruvaiyaru Village, Thiruvaiyaru taluk, Thanjavur District was inspected by Assistant Environmental Engineer on 04.03.2024. During inspection the following were observed;

- i. Town panchayat is generating 7.0 MT/Day of municipal solid waste. Municipal solid waste was segregated inside the facility and the biodegradable waste was processed under Bio composting (windrow method) and vermi composting technology.

- ii. In the facility Bio composting (Windrow method) and Vermi Composting is under operation. Manure generated from the facility is being sold out to farmers and others.
- iii. The town panchayat has provided plastic waste shredder machine and baling machine and it is found to be under operable condition.
- iv. No accumulation of Plastic wastes in open land is observed. The Town panchayat officials reported that they have sent Non recyclable plastic wastes to M/s. Chettinad Cement Corporation Limited, Ariyalur for co processing.
- v. The town panchayat officials reported that Bio mining activity was completed in Compost yard site, entire quantity of legacy waste of 17,328 cu.m accumulated in the compost yard was completely processed and 1.45 acres area of land was reclaimed.
- vi. Legacy waste was found to be dumped in the grave yard site of M/s. Thiruvaiyaru Town Panchayat, which is adjacent to River Cauvery. At present , river cauvery was found to be dry without any water flow and no burning of solid waste in the grave yard dump site was noticed.
- vii. The town panchayat officials reported that legacy waste dumped in the grave yard site which is adjacent to the River Cauvery was not yet quantified for Bio mining and the proposal is under process.

I. FINDINGS:

1. The authorization under Solid Waste Management Rules, 2016 issued to the Thiruvaiyaru Town Panchayat by the vide Bd's Proc.No. JCEE/TNPCB/TRY/F.MSW-040/RS/TNJ/2021 Dated:16.09.2021 valid up to 31.03.2022. The Town Panchayat has yet to apply for the renewal of authorization.
2. The Town panchayat official has reported that the Biomining activity was completed in Compost yard site, entire quantity of legacy waste 17,328 cu.m accumulated in the compost yard was completely processed and 1.45 acres area of land was reclaimed. However legacy waste dumped in the grave yard site which is adjacent to the River Cauvery was not yet quantified for Bio mining and the proposal

is under process.

3. The Thiruvaiyaru Town Panchayat has not provided any domestic hazardous waste collection Centers.
4. The Thiruvaiyaru Town Panchayat has not implemented the Solid Waste Management Rules, 2016 within the time schedule as stipulated in Rule 22 of the said Rules.

II. RECOMMENDATION :

It is submitted and recommended that the following Directions under Section 5 of the Environment (Protection) Act, 1986 may be issued to the Executive Officer, Thiruvaiyaru Town Panchayat:

1. Town Panchayat shall comply with all the provisions of Solid Waste Management Rules, 2016.
2. Town Panchayat shall comply with Orders passed by the Hon'ble NGT in OA. 606 of 2018 from time to time.
3. Town Panchayat shall take necessary action to avoid fire accidents through continuous monitoring in dump site and solid waste processing facilities.
4. Town Panchayat shall develop buffer zone surrounding the compost yard and develop thick belt of green belt with native species.
5. The Town Panchayat shall provide 100% segregation of waste in all the wards.
6. The Town Panchayat shall provide Domestic hazardous waste collection centre and dispose them in accordance with the SWM Rules, 2016.
7. The Town Panchayat shall dispose the recyclable materials and plastic materials segregated and accumulated in the compost yard to the facilitators/ cement industries immediately and ensure that they are disposed then and there without accumulation.

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI**

Original Application No. 53 of 2024

Shri S P. Surendranath Karthik,
S/o. K R Subramian,
No. 9, Lake View Street,
Iyappa Nagar, Madipakkam,
Chennai 600091

...Applicant

Vs

Block Development Officer,
Thiruvaiyaru, SH 22, Thiruvaiyaru,
Tamil Nadu 613 204 & ors.

...Respondents

**REPORT FILED ON BEHALF OF THE 4th
RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD.**

**Advocate for Respondent:TNPCB
Thiru.S. Sai Sathya Jith ,
Advocate, Chennai.**

Date:16.04.2024.

Date of hearing on:28.05.2024

